

14

***Central Administrative Tribunal***  
***Principal Bench***

***MA No.817/2006***

***In***

***RA No.74/2006*** ✓

***In***

***OA No.3025/2003***

New Delhi this the 12<sup>th</sup> day of May, 2006.

***Hon'ble Mr. Shanker Raju, Member (J)***

Govind Prasad son of late Radhika Das Shastri,  
Resident of Village/P.O. Paraul, via Kaluahi,  
District Madhubani (Bihar)

-Applicant

***-Versus-***

1. Director General Mechanical Forces,  
General Staff Branch (Personnel),  
Army Headquarter, New Delhi-110011.

2. Commandant,  
63, Cavalary,  
C/o 56, APO.

3. OIC Records,]  
Kavachit Corps Abhilekh,  
Armoured Corps Records,  
Ahmad Nagar (Maharashtra)

-Respondents

***ORDER (By circulation)***

This R.A. is directed against an order passed on 11.11.2004,  
whereby direction had been issued to respondents to act in accordance  
with their letter dated 17.7.2003. On passing of an order in  
compliance on 9.6.2005 the matter stood finality. The present RA in  
pursuance thereof has been filed by applicant on 3.5.2006.

2. MA-817/2006 has also been filed seeking condonation of delay in filing the R.A. wherein the only ground raised is that applicant was waiting for the competent authority to decide the case in compliance of an order dated 11.11.2004. It is trite law that once a person is having an opportunity to challenge a matter in review, it has to do it within the limitation period of 30 days, as envisaged under Section 22 (3)(f) of the Administrative Tribunals Act of 1985. Applicant having filed this review after a delay of more than one year, after waiting for the outcome, which is not explained satisfactorily, is clearly barred by limitation. MA is accordingly dismissed.

3. Consequently, RA is also dismissed, as barred by limitation in circulation.

*S. Raju*  
(*Shanker Raju*)  
**Member (J)**

'San.'